

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.47/2009
Dated the 12th day of March, 2009**

CORAM :

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

- 1 Vijayalekshmi Amma.K
Data Entry Operator Gr.B,
Directorate of Census Operations,
CGO Complex, Poonkulam,
Vellayani P.O., Trivandrum
Residing at:'SREYAS', Vayalikkada,
Vattiyur Kavu P.O., Trivandrum-695 013.**

- 2 K Prabha
Data Entry Operator Gr.B.,
Directorate of Census Operations,
CGO Complex, Poonkulam,
Vellayani P.O., Trivandrum
Residing at : "RAMA KRIBA', TC 37/510,
West Sannidhi Street, Fort P.O.,
Trivandrum – 695 025.**

- 3 S Najeema
Data Entry Operator Gr.B.,
Directorate of Census Operations,
CGO Complex, Poonkulam,
Vellayani P.O., Trivandrum
Residing at :TC 42/226(1), G.H.S (LRA) No.78,
G.H.S.Lane, Manakkad P.O.,
Trivandrum-695 009. ... Applicants**

By Advocate Mr T C G Swamy

V/s

- 1 Union of India represented by
The Secretary to the Government of India,
Ministry of Home Affairs, New Delhi.**

- 2 The Registrar General of India,
Ministry of Home Affairs, New Delhi.**



3 The Additional Registrar General of India
Ministry of Home Affairs, New Delhi.

4 The Director,
Directorate of Census Operations
CGO Complex, Poonkulam, Vellayani.P.O.,
Trivandrum 695 552.

5 The Managing Director,
Kerala State Electronic Development Corporation Ltd.,
Keltron House, Vellayambalam,
Trivandrum ... Respondents.

By Advocate Mr A D Raveendra Prasad ACGSC

This application having been heard on 12.03.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this OA seeking following reliefs:-

- "i) Declare that the non-feasance on the part of the respondents to consider the applicants for regular absorption as Data Entry Operators Gr.B, and to grant them the consequential benefits arising there from is arbitrary, discriminatory, contrary to law and hence, unconstitutional;
- ii) Direct the respondents 1 to 4 to consider and absorb the applicants as Data Entry Operators Gr.B and to grant them the consequential benefits emanating therefrom;
- iii) Award costs of and incidental to this application;
- iv) Pass such other orders or directions as deemed just fit and necessary in the facts and circumstances of the case."

However, today when the matter has come up for hearing, the learned counsel for the Applicant sought the leave of this Tribunal to withdraw the OA to enable the applicants to take up the matter with the Respondent department.

In view of the above submissions, this OA is dismissed as withdrawn. There shall be no orders as to costs.


K NOORJEHAN
ADMINISTRATIVE MEMBER
abp


GEORGE PARACKEN
JUDICIAL MEMBER